

**GOVERNMENT OF INDIA
STATISTICS AND PROGRAMME IMPLEMENTATION
LOK SABHA**

UNSTARRED QUESTION NO:2810

ANSWERED ON:27.08.2013

PROPOSALS UNDER MPLADS

Gandhi Shri Dilip Kumar Mansukhlal;Singh Shri Yashvir;Vishwanath Shri Adagur H

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) whether the Government has received any proposals/ recommendations from several Members of Parliament for development works in their respective areas in the country including Gautam Budh Nagar and Amroha district of Uttar Pradesh during the last six months;
- (b) if so, the details thereof;
- (c) whether there has been any delay in sanctioning the said proposals;
- (d) if so, the details thereof and the reasons therefor; and
- (e) the remedial measures taken/being taken by the Government in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE), MINISTRY OF STATISTICS & PROGRAMME IMPLEMENTATION AND MINISTRY OF CHEMICALS & FERTILIZERS (SHRI SRIKANT KUMAR JENA)

(a)&(b): As per Para 2.6 of the Guidelines of Members of Parliament Local Area Development Scheme (MPLADS) each MP recommends works up to his annual entitlement during the financial year to the concerned District Authority. The District Authority under the State Government gets the eligible sanctioned works executed in accordance with the State Government's financial, technical and administrative rules.

Information on recommendations made by the MPs to the District Authorities is not centrally maintained in the Ministry of Statistics and Programme Implementation.

(c) to (e): As per Para 3.12 of the Guidelines, all recommended eligible works should be sanctioned within 75 days from the date of receipt of the recommendation, after completing all formalities. The District Authority should, however, inform MPs regarding rejection, if any, within 45 days from the date of receipt of recommendations, with reasons thereof.

Instances of delay in sanction come to the notice of the Ministry from time to time. The Ministry requests the concerned State Government to look into the matter and take appropriate action.